

**IN THE INCOME TAX APPELLATE TRIBUNAL
AMRITSAR BENCH, AMRITSAR.**

**BEFORE SH. UDAYAN DAS GUPTA, JUDICIAL MEMBER
AND SH. BRAJESH KUMAR SINGH, ACCOUNTANT MEMBER**

**I.T.A. No. 61/Asr/2025
Assessment Year: 2025-26**

Voluntary Medicare Society, Bypass Bemina Srinagar, Jammu Nd Kashmir. [PAN: AADAV8533H] (Appellant)	Vs.	CIT (EXEMPTION), Chandigarh. (Respondent)
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Appellant by	None (Withdrawal Application)
Respondent by	Sh. Ravinder Mittal, CIT. DR

Date of Hearing	22.05.2025
Date of Pronouncement	27.05.2025

ORDER

Per: Brajesh Kumar Singh, AM:

This is an appeal filed by the assessee against the order of Ld. CIT (E) dated 11/11/2024 cancelling the application of the assessee for registration u/s 80G(5)(iv)(B) of the Income Tax Act.

2. At the very outset, the ld. A. R. submitted an application informing that the assessee has been granted registration u/s 80G of the Act by the ld. CIT(E) and therefore, requested the Bench to grant permission to withdraw the present appeal.

3. Learned D. R. has no objection. Accordingly, we permit the assessee to withdraw the present appeal.

4. In the result, the appeal of the assessee is dismissed as withdrawn.

Order pronounced in the open court on 27.05.2025

Sd/-

(Udayan Das Gupta)
Judicial Member

Sd/-

(Brajesh Kumar Singh)
Accountant Member

AKV

Copy of the order forwarded to:

- (1) The Appellant
- (2) The Respondent
- (3) The CIT
- (4) The CIT (Appeals)
- (5) The DR, I.T.A.T.

True Copy
By Order